

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India Ltd.	Applicant / petitioner
Vs		
Harvest Hotels and Services Apartments Pvt. Ltd.	Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 26.07.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Applicant : Mr. Anjani Kumar Singh, Mr. Saroj Kr. Singh,
Advs.

ORDER

CA-1407(PB)/2019:-

The application be posted for hearing on 01.08.2019 when the applicants are expected to appear in response to the bailable warrants issued.

List on 01.08.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)